GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 1890 TO BE ANSWERED ON 19.12.2022

INDUSTRIAL ACCIDENTS

1890. SHRI ARVIND GANPAT SAWANT:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government is cognizant about the rising industrial accidents in the country in 2021 and if so, the details thereof;
- (b)whether the Government has taken steps to monitor the investigation of these accidents including death of workers and if so, the details thereof;
- (c)if so, the action taken in this regard;
- (d)whether the Government is looking to draw an action plan to prevent such accidents;
- (e)if so, the details thereof; and
- (f)if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) to (f): The Government has enacted the Factories Act, 1948, for ensuring the occupational safety, health and welfare of the workers employed in the factories registered under the Act. There are elaborate provisions pertaining to health, safety, welfare, hazardous processes, working hours, penalties and procedures etc. under the Act and the rules framed thereunder. These provisions are adequate to ensure safety and health of the workers working in the factories registered under the Act.

The Factories Act, 1948 and the rules framed thereunder are enforced by States/Union Territories through their Chief Inspector of Factories (CIF)/Director of Industrial Safety & Health (DISH).

Contd..2/-

The Occupier and Managers of the factories registered under the Act are required to comply with the provisions of the Factories Act, 1948 and rules framed thereunder. In case of violations of any of the provisions thereof, the CIF/DISH of the State Governments are empowered to initiate penal action against the occupier and manager of the factories.

Directorate General Factory Advice Service and Labour Institutes (DGFASLI), an attached office of Ministry of Labour and Employment, through correspondence with the CIF/DISH of the States /Union Territories collects information of fatal and non-fatal accidents in the factories registered under the Factories Act, 1948.

As per the information received by DGFASLI from States/ Union Territories, the details of fatal and non-fatal accidents for the calendar years 2019 to 2021 is at Annexure-I and the details of prosecution and conviction under section 92 and 96 - A of the Act ibid, for the calendar years 2019 to 2021 is at Annexure-II.

Further, the Factories Act, 1948 has been subsumed in the Occupational Safety, Health and Working Conditions Code, 2020. The Code has been notified on 29th September, 2020. However, it will come into force from the date notified by the Government.

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Annexure-I

Annexure referred to in reply to part (a) to (f) of Lok Sabha Unstarred Question No. 1890 for answer on 19.12.2022 regarding Industrial Accidents.

Details of fatal and non-fatal injuries in the factories registered under Factories Act, 1948, year –wise

Years		Injuries		
	Fatal	Non-Fatal		
2019	1127	3927		
2020	1050	2832		
2021*	919	2699		

^{*}Provisional

Annexure referred to in reply to part (a) to (f) of Lok Sabha Unstarred Question No. 1890 for answer on 19.12.2022 regarding Industrial Accidents.

Details of prosecutions and convictions under section 92 and 96A of Factories Act, 1948, year – wise

Years	Prosecutions launched	Convictions made
2019	13354	7147
2020	7490	2563
2021*	8434	4761

^{*}Provisional
